

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH**

O.A. No.25 of 2021

CORAM:

HON'BLE MR. SWARUP KUMAR MISHRA, MEMBER(J)
HON'BLE MR. T. JACOB, MEMBER(A)

Sri Anirudha Acharya, aged about 59 years, S/o. Late Bholanath Acharya, presently working as Sr. Accounts Officer, in the Office of the Controller of Communication Accounts, Odisha Telecom Circle, PMG Building, Bhubaneswar-751001.

.....Applicant

VERSUS

1. Union of India represented by Secretary, Department of Post, Dak Bhavan, 20 Ashoka Road, New Delhi-110001.
2. The Asst. Director General, Ministry of Communication, Department of Post, Dak Bhavan, 20 Ashoka Road, New Delhi-110001.
3. The Member Finance, Department of Telecommunication, Sanchar Bhavan, 20 Ashoka Road, New Delhi-110001.
4. The Sr. Dy. Director General (PI&F), Dak Bhavan, 20 Ashoka Road, New Delhi-110001.
5. The Controller of Communication Accounts, Department of Telecommunications, PMG Building, Bhubaneswar-751001.

.....Respondents.

For the applicant : Mr. T. Rath

For the respondents: Mr. J.K. Nayak

Heard & reserved on : 25.03.2021

Order on :27.04.2021

O R D E R

Per Hon'ble Mr. Swarup Kumar Mishra, Member (J):-

This Original Application has been filed by the applicant challenging the order of transfer to the department of post just three months before his date of superannuation for violation of the transfer and posting guidelines with the following relief:-

“(A) To allow the Original Application.

(B) To quash the transfer order of the applicant dated 29.12.2020 as per Annexure-A/5 from CCA Office in the department of Telecom to Postal Accounts Office in the department of Post in view of his critical health condition and violation of the guidelines of the department in transfer and posting.

(C) Pass orders directing the respondent No.3 to accept the notice for voluntary retirement of the applicant as a special case.

(D) Pass such other order(s)/direction(s) as may be deemed fit and proper in the bonafide interest of justice.”

2. In compliance of notice the Respondents have filed counter and rejoinder has been filed by the applicant.
3. Heard both sides and perused the records. In paragraph 10 of the OA, the applicant has stated that he was due for retirement on 31.03.2021 after attaining the age of superannuation. This was also not disputed at the bar.
4. Since the applicant has retired from service on 31.03.2021, this OA has been rendered infructuous and is accordingly disposed of. No costs.

(T. JACOB)
MEMBER (A)

(csk)

(SWARUP KUMAR MISHRA)
MEMBER (J)